

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong the 15th December, 2015

No LJ(A) 21/71/264-In exercise of the powers conferred by Clause (1) of Article 165 of the Constitution of India, the Governor of Meghalaya is pleased to appoint Dr. Bhagawati Prasad Todi, Senior Advocate and Additional Advocate General to be the Advocate General for Meghalaya with effect from the date of taking over charge and until further orders whichever is earlier.

Consequent upon his appointment and taking over charge as Advocate General, Meghalaya he shall cease to function as Additional Advocate General, Meghalaya immediately.



(P.B.O Warjri)

Chief Secretary to the Government of Meghalaya

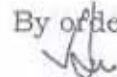
Memo No. LJ(A) 21/71/264-A

Dated Shillong the 15th December, 2015.

Copy forwarded to:-

1. The Principal Secretary to the Governor of Meghalaya, Raj Bhavan, Shillong.
2. The Private Secretary to Chief Minister/Dy. Chief Ministers/Ministers, Shillong.
3. The Private Secretary to Chief Secretary, Meghalaya
4. Dr. Bhagawati Prasad Todi, Advocate General (Designate) Govt. of Meghalaya C/o High Court of Meghalaya.
5. The Accountant General, (A&E) Meghalaya, Shillong. The Advocate General shall be entitled to the followings:-
 - (a) A retaining fees of Rs 20,000/- p.m
 - (b) Fees for appearing in Court, Travelling allowances etc as laid down in Part 3 of OM No. LR(B) 1/89/Pt/33 dated 28.3.2000 as amended from time to time and such other admissible facilities.
6. The Registrar General, High Court of Meghalaya, Shillong.
7. Registrar, High Court of Meghalaya, Shillong.
8. The Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
9. The Senior Government Advocate, Meghalaya, High Court of Meghalaya, Shillong.
10. The President, High Court Bar Association, Shillong.
11. All Deputy Commissioners.
12. All District & Sessions Judges.
13. All Chief Judicial Magistrates.
14. All Sub-Divisional Officers (Civil)
15. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
16. The Secretary, Meghalaya State Law Commission, Shillong.
17. The Director of Printing & Stationery, Govt. of Meghalaya for favour of publication of the above notification in the next issue of the Meghalaya Gazette.
18. 21 All Administrative Departments.
19. All Heads of Department.
20. Law (B) Department.
21. The Treasury Officer, Shillong North Treasury/South Treasury, Shillong.
22. Guard File.

By order etc...


Special Secretary to the Government of Meghalaya
Law Department